

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 19
CA No. 54/JPR/2021
CP No.- 03/230-232/JPR/2021
Connected with
CA(CAA) No. 304/230-232/JPR/2019
Under Section 230-232 of
Companies Act, 2013

In the matter of:

Career Point Edutech Ltd.

.....Transferor Company

With

M/s Plances Edusolutions Pvt. Ltd.

.....Transferee Company

**Coram: HON'BLE MR. AJAY KUMAR VATSAVAYI, JUDICIAL MEMBER
HON'BLE MR. K.K. VOHRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant:

Pulkit Kapoor, Adv.

ORDER

CA No. 54/JPR/2021

The instant application has been filed by the Applicant seeking urgent hearing of CP No. 03/230-232/JPR/2021. In the circumstances, CA No. 54/JPR/2021 is allowed to the extent of urgent hearing and stands disposed of accordingly.

CP No. 03/230-232/JPR/2021 is taken up for hearing.

Mr. Pulkit Kapoor, learned counsel for the Petitioner Company submitted that in terms of the order dated 23.02.2021 the Petitioner company had filed separate CA No. 28/JPR/2021 vide Diary No.785/2021 dated 23.03.2021 by enclosing certain additional documents to show that the petitioner company has complied with the directions issued in the First Motion order. The Registry shall verify, and if the said CA is in order, list the said CA along with the main CP on 02.09.2021.

-Sd-
(K.K. Vohra)
Technical Member
August 12, 2021

-Sd-
(Ajay Kumar Vatsavayi)
Judicial Member